

THE ASSAM REPEALING BILL, 2024

A BILL

to repeal the Assam Moslem Marriages and Divorces Registration Act, 1935.

Preamble

Whereas it is expedient to repeal the Assam Moslem Marriages and Divorces Registration Act, 1935;

Assam Act
IX of 1935

It is hereby enacted in the Seventy- fifth year of Republic of India as follows :-

Short title and commencement

1. (1) This Act may be called the Assam Repealing Act, 2024.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Repeal and Savings

2. (1) The Assam Moslem Marriages and Divorces Registration Act, 1935 and the Assam repealing Ordinance 2024 are hereby repealed.
- (2) Notwithstanding such repeal of the Act and the Ordinance as mentioned in sub-section (1) above, anything done or any action taken under the Act and the Ordinance, so repealed, shall be deemed to have been validly done or taken under the provisions of the Act and Ordinance, so repealed.

Assam Act
IX of 1935
Assam
Ordinance
No. IV of
2024

Das
VETTED BY THE
LEGISLATIVE DEPARTMENT
18.7.2024

STATEMENT OF OBJECT AND REASONS

The Object of the proposal :- "Replacement bill for the Assam Repealing Ordinance, 2024 for Repeal of Assam Muslim Marriages And Divorces Registration Act, 1935 and Assam Muslim Marriages And Divorces Registration Rules, 1935".

Reasons are as follows:-

1. It is a pre- independence Act adopted by British India Government for the then Province of Assam for Muslim religious and social arrangements.
2. The registration of marriages and divorces is not mandatory and the machinery of registration is informal leaving lot of scope of non compliance of extant norms.
3. There remains a scope of registering marriages of intended person below 21 years (in case of male) and 18 years(in case of female) and hardly any monitoring made for implementation of this act throughout the state which attracts and invite huge amount of litigation in the criminal/ civil court.
4. There is a scope of misuse by both authorized licensee (Muslim marriage Registrars) as well as by citizens for under age/minor marriages and forcefully arranged marriages without the consent of the parties.

Signed by

Jogen Mohan

Date: 16-08-2024 21:46:18

Jogen Mohan

Minister,

Revenue & D M Department



(D. Pegu)

Secretary,

Assam Legislative Assembly

FINANCIAL MEMORANDUM

The Bill will not require any expenditure from the consolidated Fund of the State once it comes into force.

Signed by

Jogen Mohan

Date: 16-08-2024 21:43:00
Jogen Mohan
Minister,

Revenue & D.M. Department

MEMORANDUM OF DELEGATE LEGISLATION

There is no delegation of legislative powers
proposed in the Bill.

Signed by

Jogen Mohan

Date: 10/08/2024 21:44:23

Minister,

Revenue & D M Department